

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
WORLD CONSULTING & RESEARCH CORPORATION PRIVATE LIMITED

1.	Name of the corporate debtor	World Consulting & Research Corporation Private Limited
2.	Date of incorporation of corporate debtor	03/07/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi under the provisions of Companies Act, 1956
4.	Corporate Identity Number of Corporate Debtor	CIN: U74140DL2012PTC238351
5.	Address of the registered office and principle office (if any) of corporate debtor	A-83, First Floor Okhla Industrial Area, Phase-II New Delhi 110020
6.	Date of closure of insolvency resolution process	07/08/2019
7.	Liquidation commencement date of corporate debtor	07/08/2019 (order received on 09.08.2019)
8.	Name, and the registration number of the liquidator	Mr. Kanti Mohan Rustagi IBBI/IPA-002/IP-N00097/2017-18/10240
9.	Address and email of the liquidator, as registered with the Board	E-7, Kailash Colony, New Delhi, 110048 Email: kanti.rustagi@patanjaliassociates.com
10.	Address and email to be used for correspondence with the liquidator	Address – Resurgent Resolution Professionals LLP, Tower C Unit No. 903-906 9 th Floor Unitech Business Zone Sector 50, Gurugram Haryana 122018 Email:- liquidator.wcarpl@gmail.com
11.	Last date for submission claims	06.09.2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench New Delhi has ordered the commencement of liquidation of the World Consulting & Research Corporation Private Limited on 07th August 2019 under section 33 of the Code.

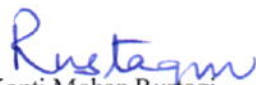
The stakeholders of the World Consulting & Research Corporation Private Limited are hereby called upon to submit with proof, on or before 06th September 2019 to the liquidator at the address mentioned against item Column 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors shall submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10.08.2019

Place: New Delhi


Kanti Mohan Rustagi
Official Liquidator

KANTI MOHAN RUSTAGI
INSOLVENCY PROFESSIONAL